

Thirdly a minimum stipend of Rs.150 per month should be given to all the students. With these demands they are here and they are going to meet the Minister. I hope the Labour Minister will sympathetically consider them.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Today is Friday. We should have lunch hour.

MR. SPEAKER: Now we take up Papers Laid on the Table.

13.04 hrs.

PAPERS LAID ON THE TABLE

[English]

14) Notifications Under major Port Trust Act, 1963

THE MINISTER OF STATE OF MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-
- (i) G.S.R. 150 (E) published in Gazette of India dated the 19th March, 1991 approving the Paradip Port Employees (General Provident Fund) Regulations, 1991.
- (ii) G.S.R. 180 (E) published in Gazette of India dated the 25th March, 1991 approving the Mormugao Port Employees (Leave Travel Concession) (Second Amendment) Regulations, 1991.
- (iii) G.S.R. 201 (E) published in Gazette of India dated the 3rd April, 1991 approving the Visakhapatnam Port Employees (Classification,

Control and Appeal) Amendment Regulations, 1991.

- (iv) G.S.R. 214 (E) published in Gazette of India dated the 15th April, 1991 approving the Madras Port Trust (Pension) Amendment Regulations, 1991.
- (v) G.S.R. 217 (E) published in Gazette of India dated the 15th April, 1991 approving the Madras Port Trust Employees (Retirement) (Amendment) Regulations, 1991.
- (vi) G.S.R. 228 (E) published in Gazette of India dated the 22nd April, 1991 approving the Kandla Port (Authorisation of Pilots) Amendment (Second) Regulations, 1991.
- (vii) G.S.R. 278 (E) published in Gazette of India dated the 17th May, 1991 approving the Mormugao Port trust (Recruitment) of Heads of Department) Regulations 1991.

- (viii) G.S.R. 931 (E) published in Gazette of India dated the 30th November, 1990 approving the Madras Port Trust (pension) (First Amendment) Regulations, 1990 together with corrigendum thereto published in Notification No. G.S.R. 202 (E) in Gazette of India dated the 3rd April, 1991. [Placed in Library See No LT 543/91]

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Notification under Companies Act, 1956 and Annual Report of and Review on the working of Indian Law Institute, New Delhi for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the table:

- (1) A copy of the Draft Notification (Hindi and English versions) exempting Mishra Dhatu Nigam Limited from the provisions of clause (e) of sub-section (1) of section 217 of the Companies-Act, 1956 under sub-section (2) of section 620 of the said Act. [Placed in Library See No LT 544/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the India Law Institute, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the Indian Law Institute, New Delhi for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No LT 545/91]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library See No LT 546/91]

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Annual Report of and Review on the working of National Institute of Public Finance and Policy, New Delhi.

THE MINISTER OF STATE IN THE
MINISTER OF PARLIAMENTARY
AFFAIRS AND MINISTER OF STATE
IN THE MINISTRY OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
RANGARAJAN KUMARAMANGA-
LAM): On behalf of Shri Rameshwar
Thakur, I beg to lay on the table:

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1989-90 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1989-90. [Placed in Library See No LT 575/91]

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Notification under Life Insurance Corporation Act, 1956 Union Government Appropriation Account (Postal Services) for 1989-90 and Report of Comptroller and Audit or General of India for the year ended the 31 March 1990-Municipal Corporation of Delhi- New Delhi Municipal Committee act.

THE MINISTER OF STATE OF
THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): On behalf of Shri Dalbir Singh, I beg to lay on the Table—

- (1) A copy of the Life Insurance Corporation of India (Agents) Second Amendment Rules, 1990 (Hindi and English versions) Published in Notification No. G.S.R.745 in Ga-

zette of India dated the 5th December, 1990 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library See No LT 547/91]

(2) A copy of the Union Government Appropriation Accounts (Postal Services) for the Year 1989-90 (Hindi and English versions) [Placed in Library See No LT 548/91]

(3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 12 of 1991)—Municipal Corporation of Delhi—New Delhi Municipal Committee under article 151 (1) of the Constitution. [Placed in Library See No LT 549/91]

(4) A copy each of the following Annual Reports (Hindi and English versions):-

(i) Report of the Chandrapur Gadchiroli Gramin Bank, Chandrapur, for the year ended the 31st March, 1991, together with the accounts and Auditor's Report thereon. [Placed in Library See No LT 550/91]

(ii) Report of the Ambala Kurukshetra Gramin Bank, Ambala City, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 551/91]

(iii) Report of the Vidisha Bhopal Kshetriya Gramin Bank, Vidisha, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 552/91]

(iv) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon, for the year ended the 31st March in 1991, together with Accounts and Auditor's Report thereon. [Placed in Library See No LT 553/91]

(v) Report of the Marwar Gramin Bank, Pali, for the year ended the 31st March, 1991, together with Accounts and Auditor's Report thereon. [Placed in Library See No LT 554/91]

(vi) Report of the Bareilly Kshetriya Gramin Bank, Bareilly, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 555/91]

(vii) Report of the Gwalior Datia Kshetriya Gramin Bank, Datia, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 556/91]

(viii) Report of the Devi Patan Kshetriya Gramin Bank, Gonda, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 557/91]

(ix) Report of the Shekhawati Gramin Bank, Sikar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 558/91]

(x) Report of the Pithoragarh Kshetriya Gramin Bank, Pithoragarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 559/91]

- (xi) Report of the Thar Aanchalik Gramin Bank, Jodhpur, for the year ended the 31st March, 1991, together with the Accounts and Auditors Report thereon. [Placed in Library See No LT 560/91]
- (xii) Report of the Sri Sathavahana Gramena Bank, Karimnagar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 561/91]
- (xiii) Report of the Godavari Gramena Bank, Rajahmundry, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 562/91]
- (xiv) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 563/91]
- (xv) Report of the Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat) for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 564/91]
- (xvi) Report of the Varada Gramena Bank, Kumta, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 565/91]
- (xvii) Report of the Manjira Gramena bank, Kota, for the year ended the 31st March, 1991 together with the Accounts and Auditor 'Report thereon. [Placed in Library See No LT 566/91]
- (xviii) Report of the Hadoti Kshetriya Gramin Bank, Kota, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 567/91]
- (xix) Report of the Sree Anantha Gramena Bank, Anantapur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 568/91]
- (xx) Report of the Aurangabad Jalna Gramin Bank, Aurangabad, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 569/91]
- (xxi) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 570/91]
- (xxii) Report of the Indore Ujjain Kshetriya Gramin Bank, Ujjain, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 571/91]
- (xxiii) Report of the Sahyadri Gramin Bank, Shimoga, for the year ended the 31st March, 1991, together with the Accounts and auditor's Report thereon. [Placed in Library See No LT 572/91]
- (xxiv) Report of the Vallalar Gramma

Bank, Cuddalore, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 573/91]

13.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the *Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91. [Placed in Library See No LT 574/91]

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Notifications under Export Act, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963:-

- (i) S.O. 481 (E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification.
- (ii) S.O. 482 (E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub/section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification by the Star Trading Houses, Trading houses and Export Houses recognised by the Cent Government. [Placed in Library See No LT576/91]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Bussines in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 4th September, 1991.

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The Code of Criminal Procedure (Amendment) Bill

SECRETARY GENERAL: Sir, I lay on the Table the Code of Criminal Procedure (Amendment) Bill 1991, as passed by Rajya Sabha.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business for the remaining period of the Session, will consist of :

1. Consideration and passing of:
 - (a) The Places of Worship (Special Provisions) Bill, 1991
 - (b) The Special Protection Group (Amendment) Bill, 1991
 - (c) The Central Excises and Customs Laws (Amendment) Bill, 1991.

*The Annual Report of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91 was laid on the Table of the House on the 26th July, 1991.